

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:278
ANSWERED ON:14.03.2012
CHARGING OF HIGHER TUITION FEES
Amlabe Shri Narayan Singh

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is aware of non-compliance of the ceiling fixed for tuition fee charged by all the schools including primary schools;
- (b) if so, the details thereof particularly in respect of Madhya Pradesh;
- (c) the persons responsible for depriving the poor students from quality education due to exorbitant fee being charged from students by private schools in this regard;
- (d) whether the Government is contemplating any penal provisions to take action against them; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

- (a) & (b): The Central Government does not regulate the fees charged from students by private schools. The State Government of Madhya Pradesh has informed that no ceiling has been fixed by the State Government for tuition fee to be charged by private schools.
- (c) to (e) : The Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for free and compulsory education to all children in the age group of six to fourteen years. Section 12 (1)(c) of the RTE Act provides that specified category schools and unaided private schools shall admit in class I, to the extent of atleast twenty-five per cent of the strength of that class, children belonging to weaker section and disadvantaged group in the neighbourhood and provide free and compulsory elementary education till its completion. The RTE Act contains provision of monitoring of child's right to education by the National Commission for Protection of Child Rights (NCPCR) and the State Commissions for Protection of Child Rights (SCPCR).